

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 5
(IB)-640(PB)/2020

IN THE MATTER OF:

Clear Media India Pvt. Ltd.

.... Applicant/petitioner

Vs.

Entertainment City Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.03.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

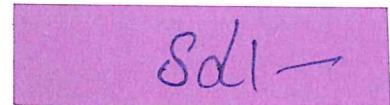
PRESENT:

For the Petitioner -

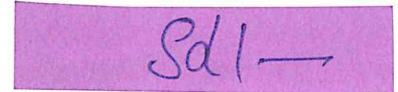
For the Respondent -

ORDER

No one has put in appearance in support of the petition. In the interest of justice hearing is deferred to 05.03.2020.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)